

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION No. 139 OF 2021**

**IN THE MATTER OF:**

A.K. MALIK

...Applicant

Versus

DELHI DEVELOPMENT AUTHORITY ...Respondent

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This Index is filed on this 14<sup>th</sup> day of December , 2021

  
14/12/2021

**RESPONDENT/DDA**

Through



**DEEKSHA L. KAKAR**

*ADVOCATE FOR THE DDA*

B-1/52-53, SAFDARJUNG ENCLAVE

NEW DELHI - 110029.

**Ph. 26109933/44**

**deeksha.kakar@scladi.com**

Place: New Delhi

Date: 14.12.2021

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

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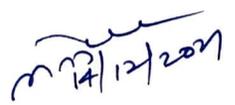
**STATUS REPORT/ ACTION TAKEN REPORT ON  
BEHALF OF THE RESPONDENT – DDA, IN TERMS OF  
THE ORDER OF THE HON'BLE TRIBUNAL DATED  
01.07.2021.**

**Most Respectfully Showeth:**

1. By the Order dated 01.07.2021 passed by this Hon'ble Tribunal, the Respondent was directed to furnish a factual and action taken report in the above Application, in the mode and manner prescribed therein.
2. Pursuant thereto, a joint inspection of the site in question, i.e. Sector 13 (in front of Adarsh Kunj Society), adjoining AgraniMatri Mandir, Rohini, New Delhi, was conducted by the concerned officials of the Respondent, in co-ordination with the DPCC.

3. It is submitted that as reported under the Joint Report, the land in question is not an open park but vacant land used as a function site by the DDA. Further the booking of the function site is required to be made online from the official website of the Respondent, DDA by any person wishing to use/utilize for any function. It was further reported that the terms and conditions for booking the function site are also available on the website of the DDA, which are required to be followed by all applicants at the time of booking. Copy of the said Report dated 23.11.2021 as annexed hereto as **Annexure "1"**.
4. At the time of the joint inspection, the officials also took a photograph of the area/site in question containing the geo-coordinates of the location. The board placed on site, as reflected in the photograph shows the land to be "vacant land" with land use as "community services". The said photograph of the area/site in question taken during the joint inspection is annexed hereto as **Annexure "2"**.

5. The above Application is now scheduled to be listed on 21.12.2021, for further proceedings, and the report, as directed, is submitted accordingly.

  
**RESPONDENT/DDA**

Through

  
**DEEKSHA L. KAKAR**  
*ADVOCATE FOR THE DDA*  
B-1/52-53, SAFDARJUNG ENCLAVE  
NEW DELHI - 110029.  
**Ph. 26109933/44**  
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Place: New Delhi  
Date: 14.12.2021

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PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION No. 139 OF 2021

**IN THE MATTER OF:**

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...Applicant

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**Affidavit of Sh. Manohar, S/o Doongar Ram, age 30 years, having my office at 6<sup>th</sup> Floor DDA Office Building Madhuban Chowk Rohini, Delhi-110085 do here by solemnly affirm and state as under:**

1. That I am EE/RMD-6 of the Respondent Authority and well conversant with the facts and circumstances of this case and am duly authorized and as such I am competent to swear this Affidavit.
2. That the contents of the accompanying Reply/Report have been drafted under my instructions and are true and correct to the best of my knowledge and information based on the records and documents maintained by the Respondent in the matter.



*[Handwritten Signature]*  
14/12/2021  
DEPONENT

Reg. entry No. 195/2021.....

16 DEC 2021

**VERIFICATION**

I, Manohar, do hereby verify and state that the contents of the above affidavit are true to my knowledge and information. No part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi, on this 14<sup>th</sup> day of December, 2021

*Manohar*  
14/12/2021  
**DEPONENT**

*Manohar*

**ATTESTED**

*S Tyagi*  
**NOTARY PUBLIC**  
**DELHI (INDIA)**

Ch. No.: 276, Patiala House Courts, N. D.-01

Reg. Entry No. 195/2021

16 DEC 2021

Ref. No:- Original application No - 139/2021

A joint inspection was held today i.e.

23/11/2021 at C.S./Function site, Sector-13 in front of Adarshkunj Society adjoining Agrani Mataji Mandir with Sh. Harshit JEE/DPCC, Arvind Kumar Mishra JEC(RMD-6) and Sh. M.K. Gang AEC(RMD-6)/DDA.

1. The said land is vacant land used as function site of DDA, not a park.
2. The booking of this function site is done Online from DDA website by applicants.
3. The terms and conditions for booking this C.S./Function site are available on DDA website and applicants to have follow the terms and conditions regarding booking.  
Submitted please.

H Harshit  
23/11/21

(Sh. Harshit)  
JEE/DPCC

A Arvind Kumar Mishra  
23/11/2021

(Sh. Arvind Kumar Mishra)  
JEC(RMD-6)/DDA

M.K. Gang  
23/11/21

Sh. M.K. Gang  
AEC(RMD-6)/DDA

Copy to:- EE/RMD-6/DDA for kind information please.

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## JOINT REPORT

Ref. No:- Original Application No. 139/2021

A joint inspection was held today, i.e. 23/11/2021 at C.S./ Function Site, Sector 13 in front of Adarshkunj Society adjoining AgraniMatri Mandir with Sh. Harshit JEE/DPCC, Amod Kumar Mishra JE (C)/ RMD-6 and Sh. M. K. Garg AE (C)/RMD-6/DDA.

1. The said land is vacant land used as function site of DDA, not a park.
2. The booking of this function site is done online from DDA website by applicants.
3. The terms and conditions for booking this C. S./ Function site are available on DDA website and applicants to have follow the terms and conditions regarding booking.

Submitted please.

Sd/-

(23/11/21)

(Sh. Harshit)  
JEE/DPCC

Sd/-

(23/11/2021)

(Sh.Amod Kumar  
Mishra)

Sd/-

(23/11/21)

M. K. Garg  
AE(C)/RMD-6  
DDA

Copy to:- EE/RMD-6/DDA for kind information please



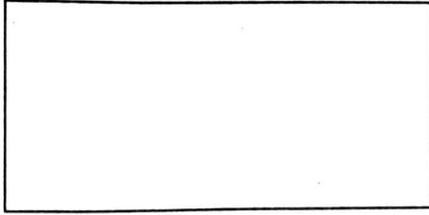
Latitude: 28.723905  
Longitude: 77.133076  
Elevation: 233.19±27 m  
Accuracy: 28.8 m  
Time: 22-11-2021 11:52

Note: Agrani Matri Mandir, Sector 13, Rohini

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DELHI DEVELOPMENT AUTHORITY

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POWER OF ATTORNEY

IN THIS COURT OF NGT  
No. 139 of 2021

O.A.

A.K. Malik In re :-  
Plff/App./Petitioner/Complainant  
**VERSUS**  
DDA Defdt. of Resdt.

KNOW ALL to Whom these presents shall come that I/We.....  
Delhi Development Authority on behalf of Delhi Development Authority the above  
named.....do hereby appoint.

MS. Deeksha L. Kataria hereinafter called the Advocate(s) to be  
my/our Advocate(s) in the above noted case and authorise him/them :-

To act, appear and plead in the above noted case in this Court or in any other Court in which  
the same may be tried or heard and also in the appellate Courts.

To sign, file, verify and present pleading, replications, appeals cross-objections, or petitions  
for executions, revision restoration, withdrawal, compromise or other petitions, replies, objections  
written statements, affidavits or other documents as may be deemed necessary or proper for the  
prosecution of the case in all its stages.

To file and take back documents and also withdraw unspent diet money or printing charges  
that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit draw and receive : money cheques, and grant receipts therefor and to do all other  
acts and things which may be necessary to be done for the progress and in the course of the prosecution  
of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the Powers  
and authorities hereby conferred unto the Advocates whenever they think fit to do so and to sign the  
power of attorney on my/our behalf.

And I/we the undersigned do hereby agreed to ratify and confirm to acts done by the Advocates  
of their substitutes in the matter as my/our own acts, as if done me/us to all intents and purposes.

And I/we undertake that I/we or my duly authorised agent would appear in the court on all  
hearings and will inform the Advocates for appearance, when the case is called.

And I/we undersigned to hereby agree to hold the Advocate or their substitutes responsible  
for the result of the said case in consequence of their absence from the Court when the said case is  
called up for hearing, or for any negligence of the said Advocates or their substitutes.

And I/we the undersigned do hereby agree that in the event of the whole or any part of the fee  
agreed by me/us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the  
prosecution of the said case until the same is paid up.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these present the contents of  
which have been understood by me/us this 13<sup>th</sup> day of December 2021

Accepted,  
Advocate(s)  
Dakal  
D154/08

DELHI DEVELOPMENT AUTHORITY  
Vikas Sadan, New Delhi-23

for DELHI DEVELOPMENT AUTHORITY  
अधिरासी अभियन्ता  
रो.अनुरक्षण ख.-6/दि.वि.प्रा.